

**Central Administrative Tribunal
Principal Bench**

CP 288/2014
OA 2291/2012

this the 27th day of November, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. K.N.Shrivastava, Member (A)

1. R.K.Bhagi
S/o late Shri S.P.Bhagi
2602, New Jal Bharat Society
Sector-4, Plots-5, Dwarka
New Delhi
2. (Mrs.) Sushma Chawla
W/o M.M.Chawla
R/o 33/21, FF
Rajendra Nagar
New Delhi – 110 060
3. S.P.Khanna
S/o Shri Shiv Saran Das Khanna
R/o Flat No.18, Amardeep Society
Sector-9, Rohini
Delhi – 110 085
4. Mrs. Anjula Bhattacharya
W/o Shri Bijon Bhattacharya
R/o C-531 Chitranjan Park
New Delhi – 110 019
5. Shri A.K.Chhabra
S/o Shri Guraditta Mal
R/o TCPO Officers Flats
AO, 59 Kala Kunj
Shalimar Bagh, Delhi – 88
6. Shri B.S.Gahlot
S/o Bhagwan Das
R/o 20-A, Madan Park, Gali No.8
East Punjabi Bagh,
New Delhi – 110 026

..... Applicants

(By Advocate: Shri R.K.Jain)

Versus

1. Shri S.K.Srivastava
Chief Secretary
Govt. of NCT of Delhi
Delhi Sachivalaya
Players Building, I.P.Estates
ITO, New Delhi -2
 2. Shri R.K.Verma
The Principal Secretary
Directorate of Training and Technical Education
Muni Maya Ram Marg
Pitampura, Delhi – 88
 4. Shri Amitava Bhattacharyya
Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi
- Respondents

(By Advocate:Shri Sumedha Sharma)

ORDER (Oral)

By Hon'ble Mr. V.Ajay Kumar, Member (J)

Heard both sides.

2. The present Contempt Petition is filed alleging violation of the orders of this Tribunal dated 25.11.2013 in OA No.2291/2012 and OA No.3696/2012.

3. The respondents vide their counter and compliance affidavit submitted that they have fully complied with the orders of this Tribunal and also paid the amounts payable to the applicant.

4. The learned counsel for the applicant while not denying that certain amounts have already been paid, however states that still the amounts of arrears of enhanced gratuity and pension are to be paid.

5. In the circumstances and in view of the substantial compliance of the orders of this Tribunal by the respondents, the CP is closed. Notices are

discharged. However, the respondents may look into the remaining claims of the applicant and take steps for redressal of the same within four weeks and the applicant is also at liberty to question the said action, if he is still aggrieved, in accordance with law. No costs.

(K.N.Shrivastava)
MEMBER(A)

(V.Ajay Kumar)
MEMBER (J)

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